

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 17/RP/2020

in

Petition No. 368/TT/2018

Subject : Petition No. 17/RP/2020 seeking review of the order dated 22.1.2020 in Petition No. 368/TT/2018.

Date of Hearing : 20.7.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : Teesta Valley Power Transmission Ltd.

Respondents : PTC India Limited & 13 Others

Parties present : Shri Tarun Johri, Advocate, TPTL
Ms. Nehanjali Mishra, TPTL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Review Petitioner submitted that instant Review Petition has been filed for review of the order dated 22.1.2020 in Petition No. 368/TT/2018. The Commission, vide order dated 22.1.2020 in Petition No. 368/TT/2018, while determining the capital cost of the transmission asset has erroneously deducted the liability of ₹720.58 lakh twice from the expenditure on cash basis as on COD. In terms of the directions of the Commission vide order dated 24.7.2020, the Review Petitioner has submitted the year-wise liability discharge statement vide affidavit dated 4.8.2020.
3. None of the Respondents has filed the reply in the matter.
4. After hearing the Review Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

